

No. J-11017/3/2025-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 21th January, 2025

ORDER

The President is pleased to **assign** the responsibility of the litigation In-charge for Central Govt. litigation before the High Court of Gujarat i.e. taking notices on behalf of Union of India, allocation of cases amongst Panel Counsel, etc. to **Shri Pradip D. Bhate**, Central Government Counsel (Mob: 9825165521, Email: advocatebhate@gmail.com) for High Court of Gujarat, till further orders.

2. Hindi version of this order will follow.


(M. C Prusty)

Senior Government Advocate

Copy (through email) to: -

1. PS to Hon'ble Minister of State (Independent Charge) for Law & Justice.
2. PSO to Law Secretary/All Additional Secretaries in the main secretariat of Department of Legal Affairs.
3. All Ministries / Department of Government of India.
4. Shri Devang Girish Vyas, ASGI, High Court of Gujarat.
5. The Registrar, High Court Gujarat at Ahmedabad.
6. Shri Pradip D. Bhate, CGC and Litigation In-charge to adhere to various instructions of this Department and to send monthly report on allocation of cases to this Section in terms of O.M. No. J-16/20/2024-Judicial dated 16.10.2024.
7. LIMBS Section for information and necessary action.
8. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
9. Hindi Section, Department of Legal Affairs, for translation of this order.
10. Office/spare copies.


21.01.2025

(Kumar Gaurva)
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